



Legislative Assembly of the State of Goa

**The Goa Animal Preservation
(Amendment) Bill, 2003**

(Bill No. 20 of 2003)

AS _____
(To be introduced in the Legislative Assembly of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM,
APRIL, 2003.**

The Goa Animal Preservation(Amendment)
Bill, 2003

(Bill No. 20 of 2003)

A

BILL

further to amend the Goa Animal Preservation Act, 1995.

BE it enacted by the Legislative Assembly of Goa in the Fifty-fourth year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Animal Preservation (Amendment) Act, 2003.

(2) It shall come into force at once.

2. *Insertion of new section 7 A.*— In Goa Animal Preservation Act, 1995 (Act 7 of 1996), after section 7, the following section shall be inserted, namely:— "7— A. Registration: Registration of all persons selling beef.— (1) Any person selling beef shall be liable for registration with the prescribed authority and in the prescribed manner.

(2) The application for registration, the register to be maintained and the certificates of registration and renewal shall be in such form, and the Registration and renewal fees and penalty for late renewal shall be such, as may be prescribed;".

Statement of Objects and Reasons

The Goa Animal Preservation Act, 1995 (Act 7 of 1996) was enacted so as to provide for the preservation of certain animals suitable for milch, breeding, draught or agricultural purpose. However, there is no provision in the Act, 1995, to regulate the sale of beef by way of registration of persons selling beef and hence it is proposed to suitably amend the Act, 1995, by inserting a new section 7A therein so as to provide for registration of persons selling beef, with the prescribed authority, etc..

This Bill seeks to achieve the above objects.

Financial Memorandum

There will be no additional liability to the Government for implementation of the Bill. It is expected that revenue will be generated by way of registration fee penalties and renewals.

Memorandum Regarding Delegated Legislation

Proposed section 7A empowers the Government to frame rules specifying the authority with whom and the manner in which persons selling beef shall register themselves. Government is also empowered to specify, by way of rules, the form of the application for registration, the form of the register the registration/renewal certificates, the registration/renewal fees and penalty.

This delegation is of normal character.

Panaji-Goa
16th April, 2003

DAYANAND MANDREKAR
Minister for Animal
Husbandry & Veterinary
Services

Assembly Hall,
Porvorim-Goa,
8th April, 2003

S. A. NARVEKAR
Secretary, Legislature

ANNEXURE

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**Extract of Section 7 of the Goa Animal Preservation
Act, 1995**
(Goa Act No. 7 of 1996) [1-7-1996]
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Section 7 — Prohibition of sale of beef.— (1)
Notwithstanding anything contained in any other law for the time being in force, no person shall sell or offer for sale or cause to be sold beef or beef products in any form in contravention of sections 4, 5 and 6 except imported beef from neighbouring States under hygienic condition examined by a competent authority and in respect of which a certificate has been granted.

(2) A certificate under this section shall be granted in such form and upon payment of such fees as may be prescribed.

Assembly Hall,
Porvorim-Goa.
17th April, 2003

S. A. NARVEKAR
Secretary, Legislature